

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.310/01074/2017 & MA No.496/2018

Dated Friday, the 5th day of October, Two Thousand Eighteen

PRESENT

**HON'BLE MRS.JASMINE AHMED, MEMBER(J)
&
HON'BLE SHRI R.RAMANUJAM, MEMBER(A)**

Tmt.R.Rani,
W/o Late A.Rajamanickam,
residing at No.25, Aravindh Nagar,
Panampattu Road,
Villupuram 605 602. ... Applicant

By Advocate M/s G.Anbuchezeian

Vs.

1.The Union of India rep., by
The General Manager,
Southern Railway,
Headquarters Office,
Park Town, Chennai 600 003.

2.The Senior Divisional Personal Officer,
Divisional Railways Manager's Officer,
Personal Branch, Southern Railway,
Park Town, Chennai 600 003. ... Respondents

By Advocate Mrs.Meera Gnanasekar

ORDER**(Pronounced by Hon'ble Mrs.JASMINE AHMED, Judicial Member)**

The applicant has filed this OA under Section 19 of the Administrative Tribunal's Act, 1985 seeking the following relief:

- “a)To set aside the impugned order passed by the 2nd respondent in his proceedings No.M/P.353/CC/OA1681/2016 dated 28.03.2017 and to disburse the eligible family benefits and settlement amount arising on account of the death of the applicant husband Mr.A.Rajamanickam
- b)To direct the respondents to pay 18% interest per annum on the entire amount payable to the applicant from the date the amount became due
- c)Pass such further order or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice.”

2. None present for the applicant today. Yesterday also none represented the applicant. On persual, it came to our notice that the counsel for the applicant has already wished to withdraw this OA and made an endorsement to this effect on the OA. Accordingly, we feel there is no use in continuing the OA.
3. Hence, OA is dismissed as withdrawn. MA 496/2018 filed for impleading the MA petitioners as party respondents in the OA also stands dismissed.

(R.RAMANUJAM)
MEMBER (A)

05.10.2018

(JASMINE AHMED)
MEMBER (J)

M.T.